

Daily Order

Judge Name	Case No/Year	Date of Order	Daily Order
CHIEF JUSTICE AND SACHIN SHANKAR MAGADUM	WP 16365/2017	03/02/2021	<p>Perused the statement of objections filed by the State Government. After having perused the statement of objections we noticed following important factual aspects:</p> <p>(a) There are no details given about specific action taken against quarrying lease holders who have committed breaches;</p> <p>(b) Though Grievance Redressal Mechanism has been constituted and though a 'Monthly Drive' is proposed, there is no statement made stating that a survey of all mines in the State shall be carried out in a phase wise manner with a view to ascertain whether any illegalities have been committed by them.</p> <p>We, therefore, direct the State Government to file supplementary statement of objections stating whether any direction has been issued to carry out survey of all quarries in the State in a phased manner and whether any action of determination of lease/licenses has been taken by the State Government during the year 2020. The supplementary statement of objections shall be filed within a period of one month from today.</p> <p>List the petition on 8th March 2021.</p>

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